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Government of India
Ministry of commerce and Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhavan, New Delhi

Notification No. 12/2015-2020

Dated: 1st July, 2021

Subject: Amendment in Policy condition of Sl.No. 55 & 57, Chapter 10 Schedule-2, ITC(HS) Export Policy, 2018 -reg.

S.O.(E) In exercise of powers conferred by Section 3 of the foreign Trade (Development & Regulation) Act, 1992 (No. 22 of 1992), as amended read with para 1.02 and Para 2.01 of the Foreign Trade Policy, 2015-20, the Central Government hereby makes the following amendment to the **Notification No. 51 dated 29.12.2020** amending the policy condition at Sl. No. 55 and 57, Schedule 2 of ITC (HS) Export Policy, 2018 for export of rice (Basmati and Non-Basmati).

2. The following policy conditions shall be amended to the existing entries of Chapter 10 at Sl. No. 55 and 57:-


Sl.No.	Tariff item HS code	Item Description	Export Policy	Proposed Amended Policy Condition
55	1006 2000 1006 30 1006 3010 1006 3090 1006 40 00	Non- Basmati Rice	Free	<ul style="list-style-type: none">• Export to EU Member States and European countries namely Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of Certificate of Inspection by Export Inspection Council /Export Inspection Agency'.• Certificate of Inspection by Export Inspection Council/ Export Inspections Agency shall be mandatory for export to remaining European countries with effect from 1st January, 2022.
57	1006 3020	Basmati Rice (Dehusked (Brown),sem i-milled, milled both	Free	<ul style="list-style-type: none">• Export to EU Member States and European countries namely Iceland, Liechtenstein, Norway and Switzerland permitted subject to issuance of Certificate of Inspection by



		in either par-boiled or raw condition.	Export Inspection Council / Export Inspection Agency. • Certificate of Inspection by Export Inspection Council/ Export Inspections Agency shall be mandatory for export to remaining European countries with effect from 1st January, 2022.
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3. Effect of notification:

The Notification No. 51/2015-2020 dated 29.12.2020 is amended to the extent that export of Rice (Basmati and Non-Basmati) to EU member states and other European Countries namely Iceland, Liechtenstein, Norway and Switzerland only will require Certificate of Inspection from EIA/EIC. Export to remaining European countries (except Iceland, Liechtenstein, Norway and Switzerland) will require Certificate of Inspection by Export Inspection Council/Export Inspection Agency for export from 1st January, 2022.


01/07/2021
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